

| States         | 22nd Feb. |      | 22nd March |      | 30th April |      |
|----------------|-----------|------|------------|------|------------|------|
|                | 1983      | 1984 | 1983       | 1984 | 1983       | 1984 |
| Andhra Pradesh | 28        | 25   | 26         | 10   | 9          | 2    |
| Bihar          | 27        | 27   | 26         | 12   | 25         | 2    |
| Karnataka      | 21        | 15   | 17         | 4    | 8          | ..   |
| U.P.           | 90        | 90   | 87         | 88   | 74         | 49   |
| Tamil Nadu     | 21        | 19   | 21         | 19   | 21         | 12   |

(b) The Sixth Five Year Plan fixed the target of annual sugar requirement during the year 1983-84 at 73 lakh tonnes. The production estimates for the current year are 62-67 lakh tonnes. Even though the production is lower than the targetted figure, with the huge carryover of about 46 lakh tonnes, the total availability would be more than comfortable to meet with requirements of internal consumption.

#### Consumers Cooperative Stores, Port Blair

1235. SHRI VISHWA BANDHU GUPTA: Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state:

(a) what is the paid up capital of the Consumers Cooperative Stores, Port Blair in the Andaman and Nicobar Islands;

(b) whether it is a fact that the society is not authorised to deal in luxury items as per the local cooperative law; and

(c) if so, what action Government propose to take in the matter?

THE DEPUTY MINISTER IN THE DEPARTMENT OF ELECTRONICS, AND IN THE MINISTRY OF FOOD AND CIVIL SUPPLIES (SHRI M. S. SANJEEVI RAO): (a) The paid up share capital of the Consumers Cooperative Stores Ltd., Port Blair, as on 31-3-1984 was Rs. 5,19,660.

(b) There is no restrictive provision in the Andaman and Nicobar Islands Cooperative Societies Regulation 1973 prohibiting the Cooperative Societies from dealing in luxury items and selling them in instalments.

(c) Question does not arise.

#### Compulsory Practical Training to Doctors holding Medical Qualifications granted by Foreign Countries

1236. SHRI CHATURANAN MISHRA: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether it is a fact that the Medical Council of India had decided in February/March, 1981 that the Indian nationals holding medical qualifications mentioned in Part II of the Third Schedule to the Indian Medical Council Act, 1956 from foreign countries were required to undergo a practical training for one year in an approved hospital in India;

(b) whether it is also a fact that the Medical Council of India had in July, 1983 urged the Ministry of Health and Family Welfare to ensure that all such Indian doctors holding foreign recognised medical qualifications were paid the stipends on the same lines as to the interms after M. B. S. final undergoing the compulsory rotating internship;

(c) if so, the number of such Indian doctors undergoing such practical

training in July, 1983 and the number of trainees admitted after July, 1983 in the Central Government hospitals in Delhi;

(d) whether such Indian doctors undergoing practical training are being paid any stipend; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRIMATI MOHSINA KIDWAI): (a) to (e) The Medical Council of India are of the view that the practical training as prescribed by the Council must be undergone in India in approved Hospitals by the Indian nationals, who obtain foreign medical qualifications included in Part II of the Third Schedule to the IMC Act, 1956 in order to acclimatise themselves with the Indian conditions. As per information available with the Medical Council of India during 1983-84, 57 cases were received by the Council for provisional registration for undergoing such practical training.

As regards payment of stipends, according to the recommendation of the Medical Council of India all persons undergoing internship should be paid the stipend as applicable in each State.

#### Shortage of mustard oil in Delhi

1237. SHRI VISHWA BANDHU GUPTA: Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state:

(a) whether it is a fact that there is an acute shortage of mustard oil in Delhi;

(b) if so, what are the reasons therefor; and

(c) what steps Government proposes to take to remedy the situation?

THE DEPUTY MINISTER IN THE DEPARTMENT OF ELECTRONICS, AND IN THE MINISTRY OF FOOD AND CIVIL SUPPLIES (SHRI M. S. SANDEVI RAO): (a) No, Sir.

(b) and (c) Do not arise.

#### Import of Coloured Nirodh

1238. SHRI RAM PUJAN PATEL: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the management of Hindustan Latex has made any agreement with an agency named Metro Exporters Ltd. to import 10 million of coloured Nirodh; and

(b) if so, the details of agreement and the reasons for such import?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRIMATI MOHSINA KIDWAI): (a) and (b) Hindustan Latex Limited (HIL) has entered into an agreement with Metro Exporters Pvt. Limited, Bombay for import of 10 million pieces of extra thin, multi-coloured condoms. HIL has plans to sell these condoms in the Commercial market. Such condoms are not being indigenously manufactured.

#### Halting Sarvodaya Express at Mehmedabad (Kaira Road) Station

1239. SHRI RAM PUJAN PATEL: Will the Minister of RAILWAYS be pleased to state:

(a) the halting stations which had Sarvodaya Express from New Delhi to Ahmedabad when the train was started;

(b) what are the present halts of this train enroute;

(c) what are the reasons for not making Mehmedabad (Kaira Road) a halting station of Sarvodaya Express; and

(d) by when Government propose to provide a halt at Mehmedabad (Kaira Road) station?

THE MINISTER OF RAILWAYS (SHRI A. B. A. GHANI KHAN CHAUDHURY): (a) 181/182 Sarvodaya Ex-